

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I
E-Hearing

Service Tax Appeal No. 1890 of 2010

[Arising out of Order-in-Original No.100/STC/CHD-I/2010 dated 24.09.2010 passed by the Commissioner Chandigarh]

M/s Core Credit & Collections Services
(SCO 118-119, IIInd floor Sector 8C Chandigarh)

.....Appellant

VERSUS

C.C.E & S.T. Chandigarh
(Plot No. 19, Central Revenue Building Sector 17-C
Chandigarh 160017)

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Mr. H.S. Brar , Authorized Representative

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60869 / 2021

DATE OF HEARING: 08.07.2021

DATE OF DECISION: 08.07.2021

PER ASHOK JINDAL:

The appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**